

IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD
DIVISION BENCH
COURT - 1

ITEM No.108
C.P.(IB)/71(AHM)2021

Order under Section 9 IBC

IN THE MATTER OF:

Coral Pharma Chem
V/s
Jay Formulations Ltd

.....Applicant

.....Respondent

Order delivered on ..14/03/2022

Coram:

Madan B. Gosavi, Hon'ble Member(J)
Kaushalendra Kumar Singh, Hon'ble Member(T)

PRESENT:

For the Operational Creditor : Adv. Mr. Sovil Jain
For the Corporate Debtor : Adv. Dr. Kamlesh Vaidankar

ORDER

Both of them submitted that the matter is settled. Learned counsel for the Operational Creditor seeks permission to withdraw the matter. Permission is granted.

In view of this, matter stands withdrawn and disposed of.

**KAUSHALENDRA KUMAR SINGH
MEMBER (TECHNICAL)**

**MADAN B.GOSAVI
MEMBER (JUDICIAL)**